Central Administrative Tribunal Principal Bench, New Delhi.

CP-238/96 in OA-34/94

} .



Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

New Delhi this the 14th day of January, 1997.

Shri P.S. Khare,
S/o Sh. N.D. Khare,
C/o Y-35, Chitragupta Road,
Paharganj, New Delhi-55. Petitioner
(through Sh. H.P. Chakravorty, advocate)

versus

Shri I.P.S. Anand, Divl. Railway Manager, Northern Railway, State Entry Road, New Delhi.

Respondent

(through Sh. O.P. Kshatriya, advocate)

ORDER (ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

Heard the learned counsel for the parties.

The learned counsel for the respondents states that the directions contained in Tribunal®s judgement dated 24.5.94 have been fully complied with and the learned counsel for the petitioner does not contest the said statement. In view of this, the contempt petition is disposed of and the notice issued to the contemnor is discharged.

(S.P. Biswas)
Member(A)

(Dr. Jose). Verghese)
Vice-Chairman (J)

/vv/